

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
**LOK SABHA**

**UNSTARRED QUESTION NO. : 3234**  
( TO BE ANSWERED ON THE 12th March 2026 )

**CIVIL AVIATION REQUIREMENT PROVISIONS**

3234. SHRI SELVAGANAPATHI T.M.  
SHRI JAI PRAKASH

Will the Minister of CIVIL AVIATION

be pleased to state:-

(a) whether it is a fact that the cases of unruly or disruptive behaviour of air passengers are increasing rapidly during the last few months;

(b) whether it is a fact that the Directorate General of Civil Aviation (DGCA) has proposed amendments to the Civil Aviation Requirement (CAR) provisions governing the handling of unruly or disruptive passengers and if so, the details thereof;

(c) whether it is also true that under the proposed revision, airlines would be authorised to impose a flying ban not exceeding thirty days on passengers found guilty of disruptive behaviour during a flight without prior referral to an independent committee and if so, the details thereof; and

(d) whether the DGCA has invited comments from stakeholders on the above proposed amendments and if so, the details thereof?

**ANSWER**

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

(a): There is no such trend noticed.

(b) to (d): The CAR regulation on handling of unruly passengers is presently under public consultation. The provisions of the CAR will be finalized after due consideration of the comments received.

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